## APPENDIX-6E FORM OF LEGAL AGREEMENT FOR EOU/EHTP/STP/BTP (Please see Paras 6.02 (a), 6.03 (a) and 6.11 (a) of HBP)

Aı	n agreem			day egal status i.e.	-	v or firm) an		
to as "the undia actin	unit" which exp ng through De	at ression shall incluvelopment Com ession shall includ	ude its suo missioner	and factory/s ccessors and (DC) of	ervice unit assigns) of	at the one par .SEZ (herei	(hereinafter t and the Pre nafter referre	referred esident of
terms and	conditions for s	vernment has con etting up the EOU ms and conditions	J unit for n	nanufacture/se	ervice of		and the	
raw materia	als, component	S the unit has be s, spares and cor f FTP, detail give	nsumables	with or withou				
	eas a license ha	as been granted of	to the unit	t by the Gove	rnment, su	bject to the a	achievement	of positive
	NOW THIS AG	REEMENT WITH	<u>IESSETH</u>	AS FOLLOW	<u>S</u> :			
1.	The unit shall a	achieve positive N	IFE as pei	r Para 6.04 of	FTP.			
jurisdiction time to tin time to tin	n over its activitine and the unit	e shall be subject ies under the gui shall be liable for fulfill such obligat qualify, if paymen	delines iss r penalty tion. For th	sued by the Mi under the For ne purpose of	inistry of Co eign Trade counting N	ommerce, G (D&R) Act,	overnment of 1992 as ame	India from ended from
		mate the date of evelopment Comr		cement of the	production	for export w	ithin one mor	nth of such
		t dispose of its pen specifically allo				except in ter	ms of the pro	ovisions of
		implementation		-	-			-

6. The Unit shall after the commencement of production/operation, submit to the concerned Development Commissioner, quarterly performance report in the prescribed format at **ANNEXURE-III** for the period ending March/June/September and December every year within 30 days of the close of quarter through e-mail giving details of the imports/exports effected and purchases made from the Domestic Tariff Area by the Unit during the period. An annual performance report shall also be submitted in the prescribed format given at **ANNEXURE-IV** within a period of 90 days following the close of financial year failing which further imports and DTA sale will not be permitted. Annual Performance Reports shall be certified by a Chartered Accountant/Cost Accountant. In case of wrong submission of such information or failure to submit such information within the stipulated time, DC may withdraw the permission granted to the unit for operation. They shall also submit a copy of QPR/APR to Jurisdictional AC/DC of Customs/GST.

Jurisdictional AC/DC of Custom/GST.

- 6A. STP unit shall file, every month, report of services exports in respect of the services classified in Annexure V of Appendix-6E in the 'Service Exports Reporting Form (SERF)' prescribed in Annexure-VI of Appendix 6E of Appendices & ANFs to the designated officer in STP. Use of SERF would be limited to capturing information on services exports from STPs.
- 7. In the event of the Unit failing to fulfill the terms & conditions of Letter of Permission(LOP) / Letter of Intent (LOI) and NFE as prescribed in the EOU Scheme, except when the fulfillment of such conditions is prevented or delayed because of any law & order, proclamation, regulation/ordinance of the Government or the shortfall in fulfillment of NFE is within the permissible norms specified in the monitoring guidelines given at APPENDIX-6F of the EOU Scheme, the unit would be liable for penal action under the provisions of Foreign Trade (Development & Regulation) Act, 1992, as amended and the Rules & Orders made there under.
- 8. The unit shall also be subject to the conditions stipulated and required for availing exemption from duty of Customs, Integrated GST and GST Notifications and any customs duties/GST/Compensation Cess and interest payable to / leviable by the Government for failure to fulfill such conditions shall also, without prejudice to any other mode of recovery be recoverable in accordance with the provisions of Section 142 of the Customs Act, 1962/Section II of the Central Excise Act, 1944 and rules made there under and/or from any payment due to the Unit from the Government.
- 9. Any order issued by the Government in this regard shall be final and binding and the Unit thereby undertakes to comply unconditionally with such an order.
- 10. The unit shall be bound by the changes made in the provisions of EOU Scheme from time to time.
- 11. The unit shall have an operational Web-Site.
- 12. Any changes in the Board of Directors/Partners, telephone No., E-mail address, Web-Site, Pass port No., Bank Address and Factory address shall be duly intimated by the unit within a fortnight.
- 13. Any Stamp Duties payable on this document or any document executed thereunder shall be borne by the Unit.

of	and subscri			ere into affixed and for and on behalf seal of the within named Unit has been
				Signature of (i) Shri(Residential address)
	 	assed at the meeting	ng held on	orized for the purpose by a resolution of theand who have
1	(Tel. No	Designation and a design and a design at least a design at least a design and a design at least a	•	

2.		(Name, Designation and Address) (Tel. No. (E-mail Address & web-site)
	Signed for and on be	ehalf of the President of India
	By Shri	in the presence of
1.		(Name, Designation and Address)
2.		(Name, designation and Address

## EXEMPTION MATERIALS (Exemptions subject to as specified in para 6.01 (d) (ii) and (iii) of FTP

1.	Plant, Machinery	and Equipment to be imported.
No.		Description of goods
2.	Raw Materials,	Components and Consumables to be imported.
No.		Description of material
3.		ry and Equipment and Raw Material, Components and Consumables to be duced and purchased without payment of Excise/GST Duties.
No.		Description of material
,		

# PERIOD OF REPORTING: (APRIL-JUNE) (JULY-SEPTEMBER) (OCTOBER-DECEMBER) (JANUARY-MARCH)

## QUARTERLY PROGRESS REPORT FOR THE EOU / UNITS WHICH ARE UNDER IMPLEMENTATION

1.	Details of the unit: (a) Name of the unit (b) IEC No.		:			
2.	Location of	of the Factory & Full Add	ress:			
	a.	Address	:			
	b. c.	Phone No. Fax No.	:	:		
3.	RegdOff	ice				
	a. b. c. d. e.	Address Phone No. Fax No. Permanent E-Mail A Web-Site	: : .ddress:	:		
4.	Approval	No. and date	:			
5.						
6.	Green Card No. and date and the period of validity :					
7.		osition in regard to of the unit (Tick whiched ole)	ver			
	a.	Acquisition of land	:	Yes	No	
	b.	Erection of Building	: To Sta	art/ Started	l Over/Buildin	g purchased
	C.	Electricity	: Not ap	oplied	Applied on	Available
	d.	Water	: Not ap	oplied	Applied on	Available
	e.	Telephone/Fax	: Not a	pplied	Applied on	Available
8.	Employme	ent:				
a)	No. of Me the unit	n Workers employed in		Manager	rial Skilled	<u>Unskilled</u>
b)	No. of Women workers employed <u>Manageria</u> l <u>Skilled</u> <u>Unskilled</u> in the unit					
c)	TOTAL:					
9.	Imports durir	ng the quarter (Rupees in	n Lakhs)	Cum	nulative D	uring the Quarter
	a. \	/alue of Capital Goods ir	nported			

	b.	Value of Raw Materials, Components etc. imported	
	C.	Value of indigenous Capital Goods purchased.	
	d.	Value of Industrial Raw Materials Components etc. purchased.	
10.	Date lik	cely to commence production :	
11.	Any oth	ner information :	
			(Signature with seal of the company)
Plac	e:		
Date	e:		

#### FORMAT FOR QUARTERLY REPORT FOR THE WORKING UNITS

## PERIOD OF REPORTING: QUARTERLY (APRIL-JUNE)(JULY-SEPTEMBER)(OCTOBER DECEMBER)(JANUARY-MARCH)

1	Name	of	the	Unit	&	location

- 2. (a) Permanent E-mail Address (Compulsory)
  - (b) Web Site
- 3. Date of commencement of production:

Details of production figures:

Quantity (MT/pieces) Value (Rs. in lakhs)

EXPORT(INFLOW) (Rs. in Lakhs) \$ in Million

<u>EXPORT(INFLOW)</u>

- FOB value of exports for the Quarter
- a) GCA exportsb) RPA exports
- c) Total:
- ii). Supply under para 6.08 of FTP during the quarter.
- iii). Cumulative exports supply under para 6.08 of FTP to the current quarter

#### IMPORT(OUTFLOW)

4 (i).

(Rs. in Lakhs)

- 5(i). Cumulative import of RM/consumable etc. during the quarter
- ii). Cumulative import of RM/Consumables etc., consumed up to the quarter
- iii). Cumulative import of capital goods including spares up to the quarter.
- 6. Net foreign exchange earning Achieved (NFE)(Column 4 Column 5 (ii)+Column 5 (iii))
- 7. Indigenous procurement Quantity/Value (Rs in Lakhs)
- (i) Cumulative domestic procurement of RM/Consumables etc. during the quarter.
- (ii) Cumulative domestic procurement of RM/Consumables etc. consumed up to the quarter.
- (iii) Cumulative domestic procurement of capital goods including spares up to the quarter.

<u>8. C</u>	Outies and/or taxes fore	gone on indigenous procureme	nt (Rs in Lakh)	
DTA	A SALE			
9.	DTA sale	<u>Quantity</u>	<u>Value</u>	
10.	Cases of pending	Foreign Exchange		
	ses of pending Foreign ncial year	Exchange realization outstand	ding for more than 9 month	as at the end of last quarter/
Dat	e of export :	Name of Importer:	Address:	Amount

(SIGNATURE) With Seal of Co.

#### Notes:

- 1. The above information should be given separately for each Letter of Permission.
- 2. QPRs must be submitted electronically only if the zones have provided online facilities.
- 3. The signature of the authorised signatory of the unit must be sent to the zone electronically.

## FORMAT FOR ANNUAL PROGRESS REPORT FOR THE WORKING UNITS

## PERIOD OF REPORTING: ANNUAL (APRIL-MARCH)

1.	Details of the Unit					
	a) b)	Name of the Unit IEC. No.				
2.	PERIOD	OF REPORTING	3			
3.	Approva	Approval No. & Date				
4.		nanufacture/servic of all items to be p	ce – Annual Capacity provided)			
5.	Factory	Location/Address	/ Telephone No.			
6.	Regd. O	ffice Address/Tel/I	Fax No			
7.	(a) Perm	nanent E-mail Add	ress (Compulsory)			
	(b) Web	Site				
8.	Date of	commencement of	f Production			
	Details of	of production figure	es			
			Quantity(MT/pieces)	Value(Rs. in lakhs)		
9.	Details of	of Foreign Exchangutflow	ge			
	EXPC	ORT(INFLOW)	(Rs. in Lakhs)	\$ in Million		
10.	Year a) GC	lue of exports for t A exports A exports al:	he			
11.	(a) Goo	ds sold in DTA in	terms of Para 6.08 (b) of the	he Chapter 6 of the Foreign Trade Policy		
12.	Cumulative exports up to the current year					
13.	Cumula	tive exports up to	the previous year			
14.	Country	y-wise details of ex	xports			

(Rs. in Lakhs) \$ in Million

15.	Opening balance of imported RM, Consumables etc., during the year
16.	Raw Materials/consumables /components etc. imported during the year
17.	RM/consumables etc. transferred to other units during the year
18.	RM/consumables etc. received under the inter-unit transfer during the year
19.	Cumulative import of RM/consumable etc. during the year
20.	Imported RM/Consumables/ etc., consumed during the year
20(A)	Imported RM/consumables etc. not utilised beyond five years.
21.	Closing balance of imported RM/Consumables etc. at the end of year
22.	Opening balance of imported capital goods including spares (Value of capital goods year-wise since inception to be annexed)
23.	Import of capital goods including spares during the year
24.	Capital goods including spares received under inter-unit transfer
25.	Capital goods including spares transferred under inter-unit transfer
26.	Cumulative imports of capital goods including spares during year.
26 A	Sub-Total [Column No. 20 + Column 26]
27.	Other FE Outflow (Royalty/ technological know-how/investment /Dividend payment/Travel/Commission etc.) during the year
27 B	TOTAL OUTFLOW [Column No. 20 + 26 +27]
28.	Net foreign exchange earning <u>Achieved</u>

Opening balance of indigenous capital goods including spares during the year

Cumulative balance of indigenous capital goods purchased during the year

Purchase of indigenous capital goods during the

year

29.

30.

31.

- 32. Opening balance of indigenous RM/Consumables etc., during the year 33. Purchase of indigenous RM/Consumables etc during the year 34. Cumulative balance of indigenous RM/consumables purchased during the year 34(A) Imported RM/consumables etc. not utilized beyond five years. **DTA SALE** 35. (a) Sales of goods effected in DTA if Quantity Value (b) Sales of rejects in DTA if any: Quantity **Value** (c) Sale of Waste/Scrap/Remnant Quantity **Value** (d) Sale of by product (e) Total Quantity <u>Value</u> 36. DTA sale on full duty Quantity Value 37. Items of manufacture/service Annual capacity (at the end of financial year) 38. Foreign/NRI/Indian investment Foreign/NRI **Indian** (to be submitted annually) i) Authorised capital ii) Paid up capital (I) Approved iii) Foreign Direct Investment -(II) Actual Inflow during the year (III) Cumulative balance for the year iv) NRI capital (I) Approved (II) Actual Inflow during the year (III) Cumulative balance for the year
- a) No. of Male Workers employed in Total <u>Managerial</u> <u>Skilled Unskilled</u> the unit

39.

Employment:

b) No. of Women workers employed Total <u>Managerial</u> <u>Skilled</u> <u>Unskilled</u>

in the unit

c) TOTAL: (a + b)

## 40. <u>OTHER INFORMATION</u>:

	Overseas In	vestment				
а						
	Overseas in	vestment mad	le by the unit at th	e end of last year		
	A) Les	s than one ye	ear		Amount in \$	
	Cases of per	nding Foreign	Exchange			
b						
			t the end of finan			
	Date of	Name &	Date and number	Amount pending	Reasons for non	
	Export	Address of	of	realization	realization	
		Importer	Shipping Bills			
С	External con	nmercial borro	owing			
	External commercial borrowing pending at the end of last year					
	(a) Less than three years Amount in \$					
	(b) More tha	n three years	-d	0-		
d	Revenue cor	ntribution_				
	Revenue cor	ntribution by u	ınits			
	(a) (i) GST financial yea		ompensation ces	s under GST on DT	A sale during the	
	(ii) Excise du	uty on DTA sa	le during the finar	ncial year.		
	(iii) Customs duties paid on account of reversal of exemption of duties availed on the inputs on DTA sale					
	(b) Income tax paid, if any, during the financial year					
	(c) Taxes, cess duties & levies (including CST paid on domestic procurement).					
	(d) Tax ded	ucted at sourc	ce in respect of en	nployees		
е	Duties and/o (Rs. in Lakh)		ompensation ces	s foregone by way of	exemption/refund	
	(i) (ii)	On import Om indigend	ous procurement			

It is certified that no shipment other than mentioned above are pending realization beyond stipulated period/period as extended by RBI.

(SIGNATURE) With Seal of Co.

#### Notes:

- 1) The above information should be given separately for each Letter of Permission.
- 2) The information given in the formats for APRs should be authenticated by the authorized signatory of the unit and should be certified for its correctness by a Chartered Accountant/Cost Accountant with reference to the account records and registers maintained by the unit.
- 3) APRs must be submitted electronically only if the zones have provided online facilities.
- 4) The signature of the authorised signatory of the unit must be sent to the zone electronically.

#### Annexure V

#### Classification for Service Exports Reporting Form based on Services Classification Code

SI. No.	Service Code	Description
1.	99541	Construction services of buildings
2.	99542	General construction services of civil engineering works
3.	99543	Site preparation services
4.	99544	Assembly and erection of prefabricated constructions
5.	99545	Special trade construction services like Pile driving and foundation services, Building framing & Roof Framing services, Roofing and waterproofing services, Concrete services, Structural steel erection services etc.
6.	99546	Installation services
7.	99547	Building completion and finishing services
8.	99611	Wholesale trade services provided for a fee/commission or contract basis
9.	99621	Retail trade services provided for a fee/commission or contract basis
10.	99631	Accommodation services for visitors by Hotels, INN, Guest House, Club etc., Camp site services and Recreational and vacation camp services
11.	99632	Other accommodation services for students in student residences, accommodation services provided by Hostels, Camps, Paying Guest etc. or other room or unit accommodation services n.e.c.
12.	99633	Food, edible preparations, alcoholic & non-alcoholic beverages serving services
13.	99641	Local transport and sightseeing transportation services of passengers
14.	99642	Long-distance transport services of passengers
15.	99651	Land transport services of Goods
16.	99652	Water transport services of goods
17.	99653	Air and space transport services of goods
18.	99660	Rental services of transport vehicles with or without operators
19.	99671	Cargo handling services
20.	99672	Storage and warehousing services
21.	99673	Supporting services for railway transport
22.	99674	Supporting services for road transport
23.	99675	Supporting services for water transport (coastal, transoceanic and inland waterways
24.	99676	Supporting services for air or space transport
25.	99679	Other supporting transport services
26.	99681	Postal and courier services
27.	99691	Electricity and gas distribution services
28.	99692	Water distribution and other services

99711 99712	Financial services (except investment banking, insurance services and pension services)  Investment banking services
	· ·
99713	Insurance and pension services (excluding reinsurance services)
99714	Reinsurance services
	Services auxiliary to financial services (other than to insurance and pensions)
	Services auxiliary to insurance and pensions
	Services of holding financial assets
	Real estate services involving owned or leased property
	Real estate services on a fee/commission basis or contract basis
	Leasing or rental services concerning machinery and equipment with or without operator
	Leasing or rental services concerning other goods
	Licensing services for the right to use computer software and databases
997332	Licensing services for the right to broadcast and show original films, sound recordings, radio and television programme etc.
997333	Licensing services for the right to reproduce original art works
997334	Licensing services for the right to reprint and copy manuscripts, books, journals and periodicals
997335	Licensing services for the right to use R&D products
997336	Licensing services for the right to use trademarks and franchises
997337	Licensing services for the right to use minerals including its exploration and evaluation
997338	Licensing services for right to use other natural resources including telecommunication spectrum
997339	Licensing services for the right to use other intellectual property products and other resources n.e.c
99811	Research and experimental development services in natural sciences and engineering
99812	Research and experimental development services in social sciences and humanities
99813	Interdisciplinary research services
99814	Research and development originals
99821	Legal services
99822	Accounting, auditing and bookkeeping services
99823	Tax consultancy and preparation services
99824	Insolvency and receivership services
998311	Management consulting and management services including financial, strategic, human resources, marketing, operations and supply chain management
998312	Business consulting services including public relations services
998313	Information technology (IT) consulting and support services
998314	Information technology (IT) design and development services
998315	Hosting and information technology (IT) infrastructure provisioning services
998316	IT infrastructure and network management services
998319	Other information technology services n.e.c
99832	Architectural services, urban and land planning and landscape architectural services
99833	Engineering services
99834	Scientific and other technical services
99835	Veterinary services
99837	Market research and public opinion polling services
99838	Photography & Videography and their processing services
99839	Other professional, technical and business services
99841	Telephony and other telecommunications services
	Telephony and other telecommunications services  Internet telecommunications services
99841	
	997333 997334 997335 997336 997337 997338 997339 99811 99812 99813 99821 99822 99823 99824 998311 998312 998315 998316 998316 998319 99832 99833 99834 99835 99837

75.	99845	Library and archive services
76.	99846	Broadcasting, programming and programme distribution services
77.	99851	Employment services including personnel search/referral service & labour supply service
78.	99852	Investigation and security services
79.	99853	Cleaning services
80.	99854	Packaging services
81.	99855	Travel arrangement, tour operator and related services
82.	99859	Other support services not included in 99851,99852,99853, 99854 and 99855
83.	99861	Support services for included in 99031,99032,99033, 99034 and 99033
84.	99862	Support services to agriculture, fluriding, forestry and fishing
85.	99863	Support services to mining  Support services to electricity, gas and water distribution
86.	99871	Maintenance and repair services of fabricated metal products, machinery and equipment
87.	99872	Repair services of other goods
88.	99873	Installation services (other than construction)
89.	99881	Food, beverage and tobacco manufacturing services on physical inputs (goods) owned by others
90.	99882	Textile, wearing apparel and leather manufacturing services on physical inputs (goods) owned by
90.	99002	others
91.	99883	Wood and paper manufacturing services on physical inputs (goods) owned by others
92.	99884	Petroleum, chemical and pharmaceutical product manufacturing services on physical inputs (goods) owned by others
93.	99885	Rubber, plastic and other non-metallic mineral product manufacturing service on physical inputs (goods) owned by others
94.	99886	Basic metal manufacturing services on physical inputs (goods) owned by others
95.	99887	Fabricated metal product, machinery and equipment manufacturing services on physical inputs (goods) owned by others
96.	99888	Transport equipment manufacturing services on physical inputs (goods) owned by others
97.	99889	Other manufacturing services on physical inputs (goods) owned by others
98.	99891	Publishing, printing and reproduction services
99.	99892	Moulding, pressing, stamping, extruding and similar plastic manufacturing services
100.	99893	Casting, forging, stamping and similar metal manufacturing services
101.	99894	Materials recovery (recycling) services, on a fee or contract basis
102.	99911	Administrative services of the government
103.	99912	Public administrative services provided to the community as a whole
104.	99913	Administrative services related to compulsory social security schemes
105.	99921	Pre-primary education services
106.	99922	Primary education services
107.	99923	Secondary Education Services
108.	99924	Higher education services
109.	99925	Specialized education services
110.	99929	Other education & training services and educational support services
111.	99931	Human health services
112.	99932	Residential care services for the elderly and disabled
113.	99933	Other social services with accommodation
114.	99934	Social services without accommodation for the elderly and disabled
115.	99935	Other social services without accommodation
116.	99941	Sewerage, sewage treatment and septic tank cleaning services
117.	99942	Waste collection services
118.	99943	Waste treatment and disposal services
119.	99944	Remediation services

120.	99945	Sanitation and similar services
121.	99949	Other environmental services not elsewhere classified.
122.	99951	Services furnished by business, employers and professional organizations services
123.	99952	Services furnished by trade unions
124.	99959	Services furnished by other membership organizations
125.	99961	Audiovisual and related services
126.	99962	Performing arts and other live entertainment event presentation and promotion services
127.	99963	Services of performing and other artists
128.	99964	Museum and preservation services
129.	99965	Sports and recreational sports services
130.	99966	Services of athletes and related support services
131.	99969	Other amusement and recreational services
132.	99971	Washing, cleaning and dyeing services
133.	99972	Beauty and physical well-being services
134.	99973	Funeral, cremation and undertaking services
135.	99979	Other miscellaneous services like escort services etc.
136.	99980	Domestic services
137.	99990	Services provided by extraterritorial organizations and bodies

#### **Service Exports Reporting Form**

Service & Software Export Reporting Form

#### Part A: General Information Section

Request ID	
Name & Address of	
Exporter (SEZ/STPI unit)	IEC Code
	GSTIN
LOA Number	LOA Date
SEZ Name/STPI	Location & Port Code for
Directorate	SEZ
Date of submission	Reporting Month

## Part B: Service Exports (IT & IT enabled Services)

#### B1: Software Exports (Offsite)

Sr. No	Clien t Nam e	Client Addres s	Countr y	Contract/ Agreemen t No. & Date	Softwar e Type*	Invoic e No.	Invoic e Date	Currenc y	Value of Softwar e Exports	Deductio n (if any)	Net Realizabl e Value
									'		

## B2: Software Exports (Onsite)

Sr.	Clien	Client	Countr	Contract/	Softwar	Invoic	Invoic	Currenc	Value of	Deductio	Net
No	t	Addres	У	Agreemen	e Type*	e No.	e Date	у	Softwar	n (if any)	Realizabl
	Nam	S		t No. &					е		е
	е			Date					Exports		Value

#### B3: Royalty from Software

Sr. No	Client Nam e	Client Addres s	Countr y	Contract/ Agreemen t No. & Date	Softwar e Type*	Invoic e No.	Invoic e Date	Currenc y	Royalt y Value	Deductio n (if any)	Net Realizabl e Value

## Part C: Service Exports other than IT & IT enabled Services

Sr.	Service	Service	Client	Client	Country	Contract/	Invoice	Invoice	Currency	Value	Deduct	Net
No.	Code*	Category	Nam	Address		Agreement	No.	Date		of	-ion	Realizable
		Name	е			No. & Date				Export		Value

<sup>\*</sup> Code for Service Export Category will be available as a master value

## Part D: Exporter Declaration

As per instructions/circulars/public notice issued in this regard, we are submitting herewith the details of all the
invoices issued by SEZ /STPI Unit towards export of services. It is submitted herewith that these services exports
pertain directly to the SEZ/STPI Unit and are eligible to be considered as exports of the SEZ/STPI Unit and export
proceeds will be realized in accordance with the norms stipulated by RBI from time to time.

Place	Date	Name & Designation
***************************************		